

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
Jammu, 08th the July, 2024

S.O 357 .— In exercise of the powers conferred by section 51 read with sections 52 and 53 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Act No. 30 of 2013), the Lieutenant Governor, Union Territory of Jammu and Kashmir is pleased to designate existing courts of District Judges and Additional District Judges of each district as the Land Acquisition, Rehabilitation and Resettlement Authority(s) and to appoint, in consultation with the Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, all the District Judges and Additional District Judges in each district as the Presiding Officers of the concerned Authorities within their respective jurisdiction for the purpose of providing speedy disposal of disputes relating to land acquisition, compensation, rehabilitation and resettlement and deciding the references made to it under section 64 or applications made under second proviso to sub-section (1) of section 64 of the Act *ibid* with immediate effect.

By Order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government

Dated. 08-07-2024.

No: Law-SL/41/2022-10.

Copy to the:

1. Commissioner Secretary to Government General Administration Department.
2. Commissioner Secretary to Government, Revenue Department. U.O. No. REV-LAJK/11/2023 dated 17-05-2023 is returned herewith.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.

U. Sethi

Reynolds

4. Divisional Commissioner Kashmir/Jammu
5. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Srinagar. This is with reference to his letter No 21484/RG/GS dated 01-06-2024.
6. All concerned District/Additional District Judges.
7. All Deputy Commissioners.
8. Director, Archaeology, Archives and Museums, J&K, Jammu.
9. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
10. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
11. I/C Website, Department of Law, Justice & PA.
12. S.O Section, Department of LJ&PA (w. 7. s.c).
13. Concerned file.

Reyaz Ali Bhat
05-07-24

Reyaz Ali Bhat

Assistant Legal Remembrancer

Ushid

01-07-2024.